HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE TWENTY SIXTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 356 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred against Order Dated 19/03/2025 Passed in WP.No.8342 of 2025 on the file of the High Court.

Between:

Pinjari Rafi, S/o. Chand Pasha, Aged. 28 years, Occ. Student, R/o.: Room No. 86, Gowthami Wing, E-1 hostel, Tarnaka, Hyderabad - 500007.

...APPELLANT

AND

1. Osmania University, Rep. by its Registrar, Administrative Building, OU campus, Tarnaka, Hyderabad - 500007
2. State of Telangana, Rep. by its Principal Secretary, Higher Education Department, Secretariat, Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of impugned circular bearing No. MR-155/132/2025/Adm.I-1 dated 13/03/2025 issued by Respondent No. 1, pending disposal of the Writ Appeal.

Counsel for the Appellant: SRI BAGLEKAR AKASH KUMAR
Counsel for the Respondent No.1: SRI MALIPEDDI SRINIVAS REDDY, SC FOR OU
Counsel for the Respondent No.2: Ms. SUJATHA KURAPATI, GP FOR HIGHER EDUCATION
The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.356 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B. Akash Kumar, learned counsel for the appellant; Sri M. Srinivas Reddy, learned Standing Counsel for Osmania University, for respondent No.1 and Ms. Sujatha Kurapati, learned Government Pleader for Higher Education Department, for respondent No.2.

2. During the course of hearing, learned counsel for the parties agreed that this Writ Appeal may be disposed of by reserving liberty to the appellant to mention the writ petition before the learned Single Judge for hearing on the pending interlocutory application and a request may be made to the learned Single Judge to decide the said interlocutory application in accordance with law.

3. In view of consensus arrived at, this Writ Appeal is **disposed of** by reserving liberty to the appellant as prayed for. This Court has no doubt, if such a prayer is made, learned Single Judge will consider and decide the pending interlocutory application in accordance with law. It is made clear that this

Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-B.SATYAVATHI
JOINT REGISTRAR

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SECTION OFFICER

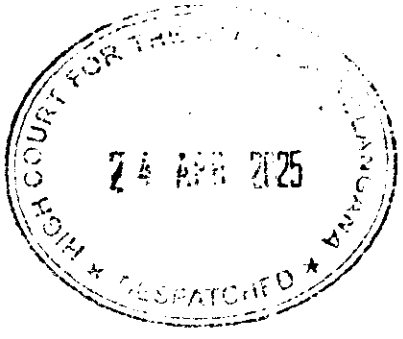
To,

1. The Registrar, Osmania University, Administrative Building, OU campus, Tarnaka, Hyderabad - 500007
2. The Principal Secretary, Higher Education Department, Secretariat, Hyderabad, State of Telangana.
3. One CC to SRI BAGLEKAR AKASH KUMAR, Advocate [OPUC]
4. One CC to SRI MALIPEDDI SRINIVAS REDDY, SC FOR OU [OPUC]
5. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

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HIGH COURT

DATED: 26/03/2025



JUDGMENT

WA.No.356 of 2025

DISPOSING OF THE WRIT APPEAL,

WITHOUT COSTS

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